IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

OA 100/2000

DATE OF ORDER: 8:40.2003

Vijai Shanker Tiwari son of S hri A.S. Tiwari aged about 46 years, N.T.M. Palanpur (Guj.) resident of Behind Govt. Police Station, Sikandra Road, Bandikui, District Dausas

Applicant.

## **VERSUS**

- 1. Union of India through General Manager, Western Railway, Churchgate, Mumbai
- 2. Divisional Railway Manager, Western Railway, Ajmer.

.... Respondents 🐝

Mr. Shiv Kumar, Counsel for the applicants

## CORAM:

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

## ORDER (ORAL)

This CA has been filed for the following reliefs:-

- "a) Declare transfer order dated 23.2.2000 as illegal and inoperative:
- b) Direct the respondents to consider the representations of the applicant according to the directions of HonNe Tribunals dated 31.8.99 (Annexure A/10), retain them on Ajmer Division and get the lien transfer to Ajmer Division from their respective Divisions.
- c) Award the cost of this application to the applicant.
- d) Any other order/ direction may be passed in favour of

applicants which may be deemed just and reasonable under the facts and circumstances of the case."

- 2. Heard the learned counsel for the parties.
- The learned counsel for the respondents submitted that the applicant was sent to Ajmer Division on request basis. His lien was maintained in Parent Division i.e. Baroda. The applicant cannot claim as a right to transfer his lien from Baroda to Ajmer.
- 4. At this stage, the learned counsel for the applicant submitted that he does not want to proceed further in the matter and wants to withdraw this OA.
- 5. Accordingly the OA is dismissed as withdrawn without any order as to costs.

(M.L. CHAUHAN) MEMBER (J) (H.O. GUPTA) MEMBER (A)